

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 15/TT/2022

- Subject** : Petition for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for 2x1500 MVA 765/400 kV ICTs along with associated bays at Srikakulam Pooling station under “Common System associated with East Coast Energy private limited and NCC power projects limited LTOA generation projects in Srikakulam Area -part-C” in the Southern Region and Eastern region.
- Date of Hearing** : 1.8.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Limited (KPTCL) and 25 others
- Parties Present** : Shri S.S Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for 2x1500 MVA 765/400 kV ICTs along with associated bays at Srikakulam Pooling Station under “Common System associated with East Coast Energy Private Limited and NCC power Projects Limited LTOA Generation Projects in Srikakulam Area - Part-C” in the Southern Region and Eastern region.
 - b. Transmission tariff for the subject assets for 2014-19 tariff period was approved vide order dated 5.3.2021 in Petition No.103/TT/2019.
 - c. The Commission vide order dated 5.3.2021 in Petition No. 103/TT/2019 restricted the IDC and IEDC due to non-condonation of time over-run and directed to furnish IEDC details of all the assets of the Transmission Project at the time of true-up of capital cost. The required details have been submitted in the instant petition.



- d. Appeal No. 231/2021 has been filed before APTEL against order dated 5.3.2021 in Petition No. 103/TT/2019 and it is pending. The Petitioner may be permitted to revise the capital cost based on the decision of the APTEL's order in this matter.
 - e. No additional capital expenditure (ACE) is claimed in 2014-19 tariff period. ACE has been claimed in 2019-24 tariff period, i.e. during 2020-21 and 2021-22.
 - f. The reply to technical validation letter has been filed by the Petitioner vide affidavit dated 31.3.2022.
 - g. No reply has been received in the instant petition.
3. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

